

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 484/JPR/2023
CP No. (IB)- 71/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Union Bank of India

.... Financial Creditor/Applicant

Versus

M/s Autolite India Limited

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Anubha Singh, Adv.

For the Respondent : Naresh Kumar Sejvani, Adv.
Tanisha Khubchandani, Proxy Counsel

ORDER

Heard Ms. Anubha Singh, Adv. appearing for the Petitioner/ Financial Creditor. Mr. Naresh Kumar Sejvani, Adv. appearing for the Respondent. Ms. Tanisha Khubchandani, Proxy Counsel appearing on behalf of Mr. Rajendra K. Salecha, Adv. for the Respondent. It is stated by the Learned Counsel for the Petitioner that one OTS proposal is under consideration. There is some communication between the parties. Petitioner seeks some documents from the Respondent. Learned Counsel for the Respondent submits that he has made a payment of Rs. 20.05 crore through RTGS to the Petitioner. List the matter on 10.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 14, 2023